

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 196 of 2019

IN THE MATTER OF:

Amar Remedies Ltd. ...Appellant

Vs

IDBI Bank Ltd. & Ors.Respondents

Present:

For Appellant: Mr. P. Nagesh and Mr. Karan Kanwal, Advocates.

**For Respondents: Mr. Rajive R. Raj, Advocate for Respondent No. 1-
IDBI**

**Mr. Nikunj Hurria and Kanishk Khetan, Advocates
for Respondent No. 2.**

With

Company Appeal(AT)(Insolvency) No. 210 of 2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd.Appellant

Vs

Amar Remedies Ltd & Ors.Respondents

Present:

**For Appellant: Mr. Amit Chada, Sr. Advocate along with Mr. Narendra
Singh, Mr. Nitish Kumar Ms. Srishti Govil and Mr. R.P.
Agrawal, Advocates.**

**For Respondents: Mr. Rajive R.Raj, Advocate for Respondent No. 3-
IDBI**

**Mr. Nikunj Hurria and Kanishk Khetan, Advocates
for Respondent No. 2.**

**Mr. Shakunt Saumitra, Advocate for Respondent
No. 7**

Ms. Vaishnavi Rao, Advocate for R-4 (Axis Bank)

ORDER

22.08.2019 Discussed the matters. Place these appeals for further hearing under the heading 'for Admission (After Notice)' on **12th September, 2019** on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk